

C.A.No. 4123 OF 1999
ITEM No.106

Court No.9

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO. 4123 of 1999

NATIONAL HIGHWAY AUTHORITY OF INDIA

Appellant (s)

VERSUS

M/S. GANGA ENTERPRISES & ANR.

Respondent (s)

(With office report)

Date : 28/08/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.N. VARIAVA

HON'BLE MR. JUSTICE H.K. SEMA

For Appellant (s)Mr. Mukul Rohatgi, ASG
Mr. Sanjeev Sachdeva, Adv.
Ms.Priya Puri, Adv.

For Respondent (s)Mr. Lakshmi Raman Singh, Adv.

Mr. Raju Ramachandran, ASG
Mrs. Niranjana Singh, Adv.
Mrs. Anil Katiyar, Adv.

Mr. Dushyant Dave, Sr. Adv.
Mr. Kamal Mohan Gupta, Adv.
Mrs. Rita Choudhary, Adv.
Mr. Manish Kumar, Adv.
Mr. Sunil Kumar Jain, Adv.

UPON hearing counsel the Court made the following

O R D E R

Mr. Mukul Rohatgi, learned ASG commenced his arguments at 12.10 P.M. and concluded at 12.50 P.M. Thereafter, Mr. Dushyant Dave, learned senior counsel for the respondent commenced his arguments and concluded at 3.15 P.M.

The impugned judgment is set aside. The appeal is allowed in terms of the signed order. The Writ Petition of the Respondents shall stand dismissed. There will be no order as to costs.

(K.K. Chawla)
Court Master

(Jasbir Singh)
Court Master

[Reportable signed order is placed on the file]